

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Crl.) No(s).4363-4364/2023

(Arising out of impugned final judgment and order dated 07-03-2022 in CSR No.2/2017 in CRLA No.376/2022 passed by the High Court of Judicature at Allahabad, Lucknow Bench)

STATE OF U.P.

Petitioner(s)

VERSUS

RAHUL SINGH @ GOVIND SINGH

Respondent(s)

(IA No. 47715/2023 - EXEMPTION FROM FILING O.T.)

Date : 16-04-2024 These matters were called on for hearing today.

CORAM : HON'BLE MS. JUSTICE BELA M. TRIVEDI
HON'BLE MR. JUSTICE PANKAJ MITHAL

For Petitioner(s) Mr. V.k. Shukla, Sr. Adv.
Mr. Shaurya Sahay, AOR
Mr. Shobhit Dwivedi, Adv.

For Respondent(s) Mr. Rajeev Mishra, Adv.
Mr. Sanand Ramakrishnan, Adv.

UPON hearing the counsel the Court made the following
O R D E R

1. Mr. Rajeev Mishra, learned counsel states that he has instructions to appear for the respondent and he will be filing vakalatnama within one week.
2. List after two weeks.
3. In the meantime, the vakalatnama and the counter affidavit be filed.

(RAVI ARORA)
COURT MASTER (SH)

(MAMTA RAWAT)
COURT MASTER (NSH)